

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Incorporated, New Delhi, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 1995-96.
- (4) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-1855/97]

Notification under Central Reserve Police Act, 1949

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOLDAR) : I beg to lay on the Table -

- (1) A copy of the Central Reserve Police Force (Combatised Para Medical Posts) Recruitment (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 95 in Gazette of India dated the 22nd February, 1997, under Sub-Section (3) of section 18 of the Central Reserve Police Force Act, 1949.

[Placed in Library. See No. LT-1856/97]

- (2) A copy of the Border Security Force (Draftsman and Architectural Assistant) Recruitment Rules, 1996 (Hindi and English versions) published in notification No. G.S.R. 429 in Gazette of India dated the 8th March, 1997, under sub-section (3) of section 141 of the Border Security Force Act, 1968.

[Placed in Library. See No. LT-1857/97]

Supplemental Agreement between the Government of India and the Reserve Bank of India

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : On behalf of Shri M.P. Veerendra Kumar, I beg to lay on the Table -

- (1) Statement (Hindi and English versions) indicating the results of market loans issued during the year 1996-97.

[Placed in Library. See No. LT-1858/97]

- (2) A copy of the supplemental Agreement (Hindi and English versions) entered into between the Government of India and the Reserve Bank of India on the 26th March, 1997, under sub-section (4) of section 21 of the Reserve Bank of India Act, 1934.

[Placed in Library. See No. LT-1859/97]

12.28 hrs.

STANDING COMMITTEE ON FINANCE

Third and Fourth Reports

[English]

SHRI NARAYAN DATT TIWARI (Nainital) : I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Finance :

(1) Third Report on Demands for Grants of Ministry of Finance for 1997-98.

(2) Fourth Report on Demands for Grants of Ministry of Planning and Programme Implementation for 1997-98.

12.28½ hrs.

MATTERS UNDER RULE 377

[Translation]

- (i) **Need to provide CGHS facility to retired Central Government servants residing in and around Chandigarh**

SHRI SATYA PAL JAIN (Chandigarh) : Thousands of retired Central Government Servants are residing in and around Chandigarh. There is a consistent demand from these people that CGHS facilities must be provided at Chandigarh. These employees have to face a lot of difficulties due to the non-availability of these facilities there. The different Governments have only given assurances in this regard but so far no concrete step have been taken.

12.29 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

Chandigarh is the capital of two States and it is also Union Territory. We come to know that it is the policy of Central Government that such facilities should be provided in all the capital cities of States but it is unfortunate that inspite of that CGHS facilities have not been provided in Chandigarh. Therefore, retired Central Government Servants residing in Chandigarh have filed a case in Central Administrative Tribunal. The Court has given a verdict in favour of employees and instructed the Central Government to provide CGHS facilities at Chandigarh. Central Administrative Tribunal has also instructed the Central Government that until a regular CGHS facility is made available there, this facility should be provided to the employees through some hospitals situated in Chandigarh.

I would like to request the Central Government particularly to the Union Health Minister that he should